

Dam and barrage in rivers

‡3336. SHRI RUDRA NARAYAN PANY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is aware of the fact that the water that was stored for irrigation by constructing dam and barrage on the rivers Mahanadi and Brahmani is being given to industrial houses;

(b) whether Government is also aware that it has caused great discontentment among people and they are on the verge of agitation; and

(c) if so, the measures Government proposes to take to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Allocation of water available in reservoirs and other storages is within the purview of respective State Government as per their own Water Policy or priority. However, Government of Orissa has informed that as per the Orissa State Water Policy, Water Resources management is made keeping priority of drawal for irrigation over industrial water uses. Drinking water and ecology have been kept at top priority followed by Irrigation. Water earmarked for irrigation from Dam/Storages of river Mahanadi and Brahmani is not diverted for industrial use.

(b) The Government of Orissa has informed that discontentment is not based on facts.

(c) Does not arise.

Centrally sponsored schemes in Bihar

3337. SHRI RAM KRIPAL YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the amount allocated under Centrally sponsored schemes under the Ministry to Bihar State during financial years 1998-2004 and 2004-10, scheme-wise and year-wise;

(b) the amount released against above allocation during above period, scheme-wise and year-wise; and

(c) the amount already spent by the Bihar Government?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) A sum of Rs. 10.44 crore was sanctioned to Bihar under the centrally sponsored scheme of 'Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA), which was introduced in 2008-09, for creation and development of sports infrastructure in 847 village panchayats and 53 block panchayats for the year 2008-09. Rs. 10.24 crore was released to the state in two installments. The state Government has been requested to submit utilization certificate/statement of expenditure of the fund availed of.

Under Centrally Sponsored National Service Scheme (NSS) funds are released on the basis of volunteer strength and claim by the concerned State Government. As Rs. 11.91 crores were

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available with the Government of Bihar as unspent balance, no funds were released during the year 1998-99 to 2000-01 and 2002-03 to 2006-07. However, an amount of Rs. 0.10 crore, Rs. 0.94 crore, Rs. 1.03 crore and Rs. 1.03 crore were released during the year 2001-02, 2007-08, 2008-09 and 2009-10 respectively. The State Government of Bihar reported that an amount of Rs. 0.80 crore, Rs. 0.96, Rs. 1.02 crore, Rs. 0.96, Rs. 1.61 crore and Rs. 1.33 crore have been spent during the years 1998-99, 2004-05, 2005-06, 2006-07, 2007-08, 2008-09 respectively.

Contracts to foreign companies for CWG

3338. SHRI PRABHAT JHA:
SHRIMATI KUSUM RAI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the foreign companies/firms which have been awarded contracts by CWG Organizing Committee along with the details of services provided/to be provided by these firms, firm/company-wise;

(b) whether proper tendering procedure and paper works were done before awarding contracts to these firms;

(c) if not, the reasons therefor;

(d) whether CWG Organizing Committee has terminated contracts with some of the foreign firms;

(e) if so, the details thereof and the reasons therefor;

(f) whether contract with Singapore based Australian firm Sports Marketing and Management has also been cancelled; and

(g) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) The requisite details, as provided by OC, are given in the Statement (See below).

(b) The Organizing Committee (OC) has informed that proper tendering procedure and paper work were done before awarding contracts.

(c) Does not arise.

(d) to (g) OC has terminated contracts with the following foreign firms/companies, for the reasons indicated against each of the firms/companies:—

Sl. No.	Name of the Firm/Company	Reasons for termination of the Contract
1.	M/s Sports Marketing and Management (SMAM)	Non-performance as per Contract Terms
2.	Mr. Durham Marengi	Found trying to influence Vendor
3.	M/s Event Knowledge Services	Work completed. Contract terminated with mutual consent.